

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No. 26/2024/EZ

Jitendra Kumar Pradhan -----Applicants(s)

Versus

State of Odisha & Ors. ----- Respondent(s)

Affidavit on Behalf of the Opposite Party/Respondent No. 04 State  
Environment Impact Assessment Authority (SEIAA), Odisha

**INDEX**

<b>Sl. No.</b>	<b>Particulars</b>	<b>Page No.</b>
1.	Affidavit on Behalf of State Environment Impact Assessment Authority (SEIAA), Odisha	01-02

Place: Bhubaneswar  
Date: 15/03/2023

**Mrs. Rashmi Singhee**  
Advocate for Respondent No.04  
(SEIAA), Odisha  
34/1, Bondel Road  
6<sup>th</sup> Floor, Asha Towers  
Kolkata -700019  
Email- rashmibothra24@gmail.com  
Phone No.9830193031

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No. 26/2024/EZ

Jitendra Kumar Pradhan -----Applicants(s)

Versus

State of Odisha & Ors. ----- Respondent(s)

Affidavit on Behalf of the Opposite Party/Respondent No. 04 State  
Environment Impact Assessment Authority (SEIAA), Odisha

1. Dr. Kailasam Murugesen, IFS, son of late Paramasivam Kailasam aged 54 years, at present working as Member Secretary, State Environment Impact Assessment Authority, Odisha, do hereby solemnly affirm and state as follows.
2. That I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of the Opp. Party No.04 before this Hon'ble National Green Tribunal.
3. That, I have gone through the original application order dated. 05.02.2024 and understood the contents thereof. I am well acquainted with the facts of the case and the relevant official records. Any contention, allegation or averment not dealt with in the present affidavit shall be construed as denied.
4. That, in reply to the averments made in the Para-01 to Para-36 of the OA, the deponent humbly submits that the SEIAA, Odisha has not issued any environmental clearance in favour

*[Handwritten Signature]*  
MEMBER SECRETARY  
State E.I.A Authority  
Orissa, Bhubaneswar

16 MAR 2024

**NOTARY**  
M.K. PRADHAN  
BHUBANESWAR  
REGD. NO. 1117/2023  
DATE OF EXPIRY  
02.03.2024  
GOVT. OF ODISHA

2

MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH:-9437627119 (M)

of AADITYA CONSTRUCTION for extraction of earth/morrum from various places of Jharsuguda and any other District of Odisha. It is submitted that the environmental clearance (EC) is mandatory for the mining of minor minerals like morrum and earth material, sand, stone etc. as per EIA Notification 2006 and subsequent amendments therein.

- 5. That the facts stated above in this counter affidavit are true to the best of my knowledge and belief which are based on official records that I believe to be true.
- 6. That the deponent reserves the right to file further affidavit as and when necessary.



Identified by

Advocate

*[Signature]*  
16/03/24  
**Deponent**  
MEMBER SECRETARY  
State E.I.A Authority  
Orissa

**VERIFICATION**

Verified at Bhubaneswar on this day of 16/03/24 that the contents of the above affidavits are true and correct on the basis of the records maintained by the respondent in the daily course of its business, no part of it is false and nothing has been concealed therefore.

Place: Bhubaneswar

**SWORN BEFORE ME**

**16 MAR 2024**

Date:



*[Signature]*  
**MANJULA KUMAR PRADHAN**  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH:-9437627119 (M)

*[Signature]*  
16/03/24  
**Deponent**  
MEMBER SECRETARY  
State E.I.A Authority  
Orissa, Bhubaneswar